PUBLIC ANNOUNCEMENT UNDER REGULATION 4 READ WITH REGULATIONS 13 AND 15 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF M/S. CHHATISGARH INVESTMENTS LIMITED ("CIL" / "TARGET COMPANY")

OPEN OFFER FOR ACQUISITION OF 1750 (ONE THOUSAND SEVEN HUNDRED AND FIFTY) EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH REPRESENTING 0.68% OF THE TOTAL PAID UP EQUITY AND VOTING SHARE CAPITAL OF THE TARGET COMPANY, ON A FULLY DILUTED BASIS, FROM THE EQUITY SHAREHOLDERS OF CIL BY MR. KAMAL KISHORE SARDA (HEREINAFTER REFERRED TO AS "THE ACQUIRER").

THIS PUBLIC ANNOUNCEMENT ("PUBLIC ANNOUNCEMENT") IS BEING ISSUED BY VC CORPORATE ADVISORS PRIVATE LIMITED ("MANAGER TO THE OFFER") FOR AND ON BEHALF OF THE ACQUIRER TO THE EQUITY SHAREHOLDERS OF THE TARGET COMPANY PURSUANT TO AND IN COMPLIANCE WITH REGULATION 4 OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI SAST REGULATIONS") AS AMENDED, READ WITH REGULATION 31A (5) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (LISTING OBLIGATION AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2015 ("SEBI LODR REGULATIONS").

1. **Definitions:**
   Equity Shares: Equity Shares shall mean fully paid-up equity shares of the Target Company of face value of Rs. 10/- (Rupees Ten Only) each.

2. **Offer details:**
   - **Offer Size:** This Open Offer/ Offer is being made by the Acquirer for acquisition of 1750 fully paid-up equity shares of Rs. 10/- each constituting 0.68% of the total paid-up equity and voting share capital of the Target Company.
   - **Offer Price:** An Offer Price of Rs. 47,240/- (Rupees Forty Seven Thousand Two Hundred Forty Only) per fully paid-up equity share (hereinafter referred to as the "**Offer Price**") will be offered for the equity shares tendered during the tendering period. Assuming full acceptance, the total consideration payable by the Acquirer will be Rs. 8,26,70,000/- (Rupees Eight Crores Twenty Six Lakhs Seventy Thousand Only).
   - **Mode of payment**: The entire consideration will be paid in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI SAST Regulations.
   - **Type of Offer (Triggered Offer, ~~Voluntary Offer/ Competing Offer~~ etc.):** The Offer is a Triggered Offer made under Regulation 4 of the SEBI SAST Regulations, read with Regulation 31(A)(5) of the SEBI LODR Regulations.

3. **Transaction which has triggered the Open Offer obligations (Underlying Transaction):**

Mr. Kamal Kishore Sarda along with his family members and entities controlled by him were the Promoters of the Target Company. They collectively held 185050 equity shares representing 71.72% of the fully paid-up equity and voting share capital of the Target Company. Pursuant to an understanding between the Acquirer and members of Late Jugal Kishore Sarda, represented by his sons (JKS Family), and members of Mr. Ghanshyam Sarda (GS Family), being brothers of the Acquirer, collectively holding 71200 equity shares representing 27.60% of the fully paid up equity and voting share capital of the Target Company amongst themselves and their family members or controlled entities by them, it was agreed upon to re-classify them as part of the Promoter Group of the Target

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Company as per the Family Arrangement approved by the aforementioned parties on 17.08.2019 which was recorded in the Memorandum executed on 18.01.2020.

DETAILS OF UNDERLYING TRANSACTION						
Type of Transaction (Direct/ ~~Indirect~~)	**Mode of Transaction (Agreement/ ~~Allotment~~/ ~~Market purchase~~)**	**Shares / Voting rights acquired/ proposed to be acquired**		**Total Consideration for Shares/ Voting Rights acquired (Rs. In Crores)**	**Mode of payment (Cash/ securities)**	**Regulation which has triggered**
		Number	**% vis a vis total Equity/ Voting Capital**			
Direct	Family arrangement dated 17.08.2019 registered through Memorandum executed on 18.01.2020	N.A.	N.A.	N.A.	N.A.	4

3. Acquirer / ~~PAC~~:

Details	**Acquirer**
Name of Acquirer*	Kamal Kishore Sarda
Address	18/19, Anugrah, Anupam Nagar, Shankar Nagar, Raipur- 492007, Chhattisgarh
Name(s) of Persons in control /Promoters of Acquirer/ PACs where Acquirer/ PAC are companies/ ~~Designated Partners of Acquirer~~	Not Applicable
Name of the Group, if any, to which the Acquirer/PAC-belongs to	Sarda Group
Pre-Transaction Shareholding • Number • % of total share capital	 4800 1.86%
Proposed shareholding after the acquisition of shares which triggered the Open Offer	There has been no underlying transaction which has triggered the Open Offer.
Any other interest in the TC	The Acquirer is also a Director in the Target Company.

For the purpose of this Open Offer, there is no Person Acting in Concert (PAC) with the Acquirer.

4. Details of Selling Shareholders, ~~if applicable:~~

Name	**Part of Promoter Group* (Yes/ No)**	**Details of shares/ voting rights held by the selling shareholders**			
		Pre- Transaction		**Post- Transaction**	
		Number	**%**	**Number**	**%**
Not Applicable					

5. Target Company:

- **Name:** M/s. Chhatisgarh Investments Limited, having its registered office at 73A, Central Avenue, Nagpur 440018 and corporate office & correspondence address at Vanijya Bhawan, 2nd Floor, Sai Nagar, Devendra Nagar Road, Raipur- 492001.
- **Corporate Identity Number ["CIN"]**: L67120MH1982PLC331831.
- **Exchanges where listed**: The equity shares of the Target Company are presently listed on the Calcutta Stock Exchange Limited only.

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Other details:

- This is to inform to all the Shareholders of Target Company that the details of the Open Offer would be published shortly in the newspaper in terms of the provisions of Regulation 14(3) of SEBI SAST Regulations vide a Detailed Public Statement on or before 19.04.2022.

- The Acquirer undertakes that he is aware of and will comply with their obligations under the SEBI SAST Regulations and have adequate financial resources to meet the Offer Obligations.

- This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI SAST Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI SAST Regulations.

Issued by:

MANAGER TO THE OFFER:
VC CORPORATE ADVISORS PRIVATE LIMITED
CIN: U67120WB2005PTC106051
SEBI REGN. No.: INM000011096
Validity of Registration: Permanent
(Contact Person: Ms. Urvi Belani/Mr. Premjeet Singh)
31, Ganesh Chandra Avenue, 2nd Floor, Suite No. –2C,
Kolkata-700 013
Tel. No.: 033- 2225 3940 |
Email ID: mail@vccorporate.com | Website: www.vccorporate.com

Acquirer:
Sd/-
Kamal Kishore Sarda
Place: Raipur
Date: 08.04.2022

VC Corporate Advisors Private Limited
Kolkata